# [22 December, 1999]

# RAJYA SABHA

from the Ministry of Urban Development and the Central Pollution Control Board, inorganic wastes are required to be disposed off as per the draft Municipal Solid Waste (Management and Handling) Rules, 1999 recently announced by the Ministry of Environment and Forests.

(b)Yes, Sir.

(c) As per published literature/Tipping Charges are paid to the waste disposal companies for disposal of various types of wastes ranging from about US Dollars 15 per tonne to about US Dollars 150 per tonne, depending upon the exact nature of the waste tipped in.

## **Incentives for Converting Waste into Energy**

2238.SHRI GHUFRAN AZAM: Will the Minister of NON-CONVENTIONAL

ENERGY SOURCES be pleased to state:

(a) whether Government offer any incentives for setting up units for converting waste into energy; and

(b) if so, the details of incentives being offered for disposal of waste with low calorific value and which cannot be converted in to energy?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): (a) Yes. Sir. The Ministry of Non-Conventional Energy Sources is providing various fiscal and financial incentives for setting up projects for Recovery of Energy from Urban, Municipal and Industrial Wastes.

(b) No incentives are being offered by this Ministry for disposal of wastes which are not suitable for energy recovery.

### **Clearance to Hydro-Power Projects in Kerala**

2239.SHRI A. VIJAYA RAGHAVAN: Will the Minister of POWER be pleased to

state: (a) whether any Hydro-Electric project from Kerala is pending for clearance

from Government;

(b) if so, the details thereof; and

(c) whether any tnermal-thesel projects are also pending with Government for clearance, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) Adirapally HEP (160MW) was accorded techno-economic clearance by the Central Electricity Authority (CEA) on 224.1996 and is awaiting investment decision by Planning Commission. Puyankutty HEP (240MW) was cleared by CEA in January 1984 and sanctioned by Planning Commission in August 1996 subject to clearance from forest angle, which as per available information is still awaited. Detailed Project Reports of hydroelectric projects/multipurpose schemes

99

# RAJYA SABHA [22 December, 1999]

of Kerala as per details in enclosed statement have been returned for resubmission mainly due to inter-state aspects involved, *(see below)* 

(c) Kozhikode Heavy Fuel Thesel Power Plant at Nallalam (128MW) and Combined Cycle Power Plant at Kannur (513 MW) in Kerala are under examination in CEA.

## Power Project Agreements with Pakistan

#### 2240.SHRI NILOTPAL BASU:

#### SHRI DIPANKAR MUKHERJEE:

Will the Minister of POWER be pleased to state:

(a) whether power project agreements with Pakistan were finalised, as claimed in "Charter of Commitment and our achievement" released by National Democratic Alliance; and

(b) if so, the details thereof?

THE MINISTER OF POWER (SHRI PR. KUMARAMANGALAM): (a) and (b) Two rounds of technical level discussions have been held between India and Pakistan on the issue of purchase of electricity from Pakistan. During the second round of discussions, Government of Pakistan confirmed availability of 300 MW of capacity to export to India for next ten years which could be increased to 600 MW as per availability during certain periods of time depending upon technical limits of the system on either side. Both the countries have agreed for export of 300 MW power to India. However, operating agreement for purchase of power and the tariff rates is yet to be decided. There has been no progress in talks after the second round of discussions.

## **Commissioning of Thermal Power Projects**

2241.SHRI SANJAY NIRUPAM: Will the Minister of POWER be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Export flays Government's thermal power schemes" appearing in the Hindustan Times dated 6th December, 1999;

(b) if so, Government's reaction thereto; and

(c) the details of thermal power stations which could not be commissioned in last ten years, indicating the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) To accelerate the pace of hydro power development in the country, the Government have taken several steps such as creation of Power Corporations under Central/Joint Sector, liberalisation of policies and procedures to attract private investment, emphasis on renovation, modernisation and uprating of existing hydro stations and small hydro development, etc. With the objective for faster development of hydro potential, the Government of India has announced a policy on